



2026:AHC:15631

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 220 of 2026

Lav Maurya

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Upadhyay, Dhiraj Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue a writ, order or direction in nature of mandamus commanding and directing the respondent no.2 Settlement Officer of Consolidation Azamgarh to decide the Appeal No.0474/25 (Appeal No.745/0474) Computerized Case No.20255415600000474 (Rajdev and others Vs. Indrajeet and others) Under Section 11 (1) of U.P. Consolidation of Holdings Act as expeditiously as possible preferably by way of day to day hearing within stipulated period."

3. It is submitted that appeal under Section 11(1) of the U.P.C.H. Act is pending consideration since 26.11.1983, despite the fact that opposite parties have already appeared and the case is ripen for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary

adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026

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